

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI

ORIGINAL APPLICATION NO.247 OF 2024 (SZ)

IN THE MATTER OF:

Suo Motu matter in respect of news item appearing in News Meter dated: 09.05.2024 titled" Citizen Journalism : Illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste."

With

Central Pollution Control Board and Ors.

.....Respondent(s)

REPORT OF THE DISTRICT COLLECTOR, SANGAREDDY (R-7)

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H. Yasmeeen Ali
Standing Counsel for the
Respondent No. 7

Place:Sangareddy
Date:15.03.2025.

**REPORT OF DISTRICT COLLECTOR, SANGAREDDY DISTRICT
(RESPONDENT NO. 7)**


- 1) It is respectfully submitted that, the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 06.11.2025 in O.A.No.247 of 2024 passed orders directing the District Collector, Sangareddy to submit the report on Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.719 of 2024(PB) based on the news item published in 'News meter Network' dated 09.05.2024 titled "**Citizen Journalism: Illegal construction on Ameenpur lake in Sangareddy led to pollution from industrial waste**" which has been transferred to Southern Bench of Hon'ble National Green Tribunal.
- 2) With regard to the construction of Aaditri Properties / Aaditri Housing Pvt Ltd it is respectfully submitted that, the classification of the lands pertains to Additri Housing Pvt Ltd., as per the Tahsildar report and Assistant Director, Survey & Land Records are as follows.

Sl. No.	Sy. No.	Classification as per Tahsildar report i.e., as per Khasra Pahani (1954-55)	Classification as per AD, S&LRs report i.e., as per Sethwar
1	235	Patta	Patta
2	236	Patta	Patta
3	237	Patta	Patta
4	238	Patta	Patta
5	239	Patta	Mafi
6	240	Patta	Patta


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7	241	Patta	Torn Condition
8	242	Patta	Torn Condition
9	243	Patta	Torn Condition
10	244	Patta	Torn Condition
11	245	Patta	Torn Condition
12	246	Patta	Torn Condition
13	247	Patta	Torn Condition
14	251	Patta	Torn Condition
15	252	Patta	Torn Condition
16	253	Patta	Patta
17	254	Patta	Patta
18	255	Patta	Torn Condition
19	256	Patta	Torn Condition
20	257	Patta	Torn Condition
21	258	Patta	Torn Condition
22	259	Patta	Torn Condition
23	260	Patta	Torn Condition
24	261	Patta	Torn Condition
25	262	Patta	Torn Condition
26	263	Patta	Torn Condition
27	264	Patta	Torn Condition
28	266	Patta	Torn Condition
29	267	Patta	Torn Condition
30	287	Patta	Torn Condition
31	295	Patta	Torn Condition

Further the Irrigation and Revenue Department officials have conducted Joint Inspection of the lands of Aaditri Properties Pvt.Ltd Rep.


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by Sri Alluri Nageshwara Rao and Others land in Sy.Nos.235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 251, 252, 253, 254, 255, 255, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 to an extent of Ac 18-34 Gts situated at Ameenpur (V), Ameenpur (M), Sangareddy District on 20.10.2022, 14.07.2023 and reported as follows **(Annexure-1)**.


- a). During the joint Inspection, it was observed that, the applicant land is located on downstream of Peddacheruvu of Ameenpur Village and adjacent to the bund of the Peddacheruvu lake. Upon survey, it is found that some part of the applicant's land in Sy Nos. 239 & 240 is affected under the buffer of 10.0 m to be left from the toe of the bund since the height of the bund is more than 3.40 m and the same is marked in the location sketch map.
- b). An Irrigation channel (No.1) of Peddacheruvu lake of width about 1.2 m is observed traversing from east to west direction along the boundary of Sy. No.235 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m, as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt: 07.04.2012. An Irrigation channel (No.2) of Peddacheruvu lake of width about 1.2 m is also observed traversing from east to west direction along the boundary of Sy.No.237, 236, 235 & 287 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m as per the conditions stipulated in G.O Ms. No.168 of MA & UD Dept, Dt:07.04.2012.



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- c). An Irrigation Channel (No.3) of width about 2.0 m is observed on the southeast side traversing through Sy. No's:247 in the applicant's land and some part of the applicant land is found to be affected under the channel and Its Buffer Zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012.
- d). Survey Number wise details in which the FTL and Buffer is effected as per the rules in force in respect of Survey numbers applied by the Aaditri properties are as under.

S I. No	SY No.	Total Extent of the Land (Ac. Gts)	Applicant land Extent (Ac. Gts)	Applicant land extent affected under the Bund of the Tank (Ac.Gts)	Applicant land extent affected under the Bund of the Tank (10.0)M (Ac.Gts)	Applicant land affected under Irrigation Channel-1 (1.2) M (Ac.Gts)	Applicant land extent affected under Buffer (2.0m) of Irrigation Channel-1(Ac. Gts)	Applicant land extent affected under Irrigation Channel - 2 (1.2m) (Ac. Gts)	Applicant land extent affected under Buffer (2.0m) of Irrigation Channel - 2 (Ac. Gts)	Applicant land extent affected under Irrigation Channel - 3 (2.0m) (Ac. Gts)	Applicant land extent affected under Buffer (2.0m) of Irrigation Channel - 3 (Ac. Gts)	Applicant Balance Land Extent (Ac. Gts)
1	235	1-03	1-03	Nil	Nil	0-01	0-02	0-00.50	0-02	Nil	Nil	0-37.50
2	236	1-02	0-26	Nil	Nil	Nil	Nil	0-01	0-01.50	Nil	Nil	0-23.50
3	237	1-07	1-07	Nil	Nil	Nil	Nil	0-00.50	0-01.50	Nil	Nil	1-05
4	238	0-30	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
5	239	0-16	0-16	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-15.75
6	240	0-23	0-23	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-22.75
7	241	1-23	1-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-23
8	24	0-08	0-08	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-08



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	2											
9	24 3	0-29	0-29	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29
10	24 4	0-15	0-15	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-15
11	24 5	0-17	0-17	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17
12	24 6	0-13	0-13	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-13
13	24 7	0-32	0-32	Nil	Nil	Nil	Nil	Nil	Nil	0-00.25	0-00.50	0-31.25
14	25 1	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
15	25 2	0-12	0-12	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12
16	25 3	0-17	0-17	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17
17	25 4	0-12	0-12	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12
18	25 5	0-21	0-21	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-21
19	25 6	0-19	0-19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-19
20	25 7	0-28	0-28	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-28
21	25 8	0-11	0-11	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11
22	25 9	0-29	0-29	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29
23	26 0	0-11	0-11	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11
24	26 1	0-10	0-10	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-10
25	26 2	1-16	1-14.50	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-14.50
26	26 3	0-34	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
27	26 4	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
28	26 6	0-27	0-27	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-27
29	26 7	0-23	0-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-23
30	28 7	0-38	0-28	Nil	Nil	Nil	Nil	0-01	0-02.25	Nil	Nil	0-24.75
31	29 5	0-33	0-02	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-02
TOTAL			19-08.50		0-00.50	0-01	0-02	0-03	0-07.25	0-00.25	0-00.50	18-34.00



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- 3) The Sy.Nos.235 to 247, 251 to 264, 266 and 267 of Ameenpur village do not fall under the FTL/Buffer zone as the same are located in downstream side of the bund. Accordingly, the Commissioner, HMDA had approved the Multi-stored Residential apartment Building vide file No.005759/BP/HMDA/1240/SKP/2023, Dt. 14.09.2023 (**Annexure-2**) to M/s Aaditri Properties Pvt. Ltd Rep by Sri. Alluri Nageshwara Rao & others consisting of 9 Towers i.e., A, B, C, D, E, F, G, H & I each tower with 3 Cellars + Stilt + 39 upper floors an Extent of 58871.90 Sq Mtrs, in Plot no open place in Sy.No.235/P, 236/2, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262/P, 263/P, 264, 266/P of Ameenpur Municipality, Sangareddy District.
- 4) The Municipal Commissioner, Ameenpur has also stated in the report, Dt: 24.01.2025 that on joint inspection with Dy.EE on reexamining the correctness of NOC issued with the ground conditions in the light of the directions from HMDA and found no deviations. During inspection, it was found that irrigation channels were present as earlier and no damages are made. Further the bund buffer of 10.0 mtr is maintained and no encroachments are noticed.
- 5) With regard to pollution of the Ameenpur Lake by releasing of Industrial and domestic waste water into the Ameenpur Lake, it is respectfully submitted that, the Municipal Commissioner, Ameenpur Municipality of Sangareddy (**Annexure-3**) submitted a report that, the Government has sanctioned the work for construction of STP (Sewerage Treatment Plant) with an amount of Rs. 116.08 Crores at Ameenpur Pedda Cheruvu and tender work is in progress, meanwhile for diversion of these sewage pipe lines to the nearest STP at Chandanagar is prepared for 5 Kms with 900mm Dia RCC pipeline with an estimate amount of Rs.15 Crores and


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is under administrative sanction, the work will be grounded within short time.

- 6) It is respectfully submitted that, the Tahsildar, Ameenpur Mandal submitted a report vide Lr.No.B/3886/2024, Dt: 21.10.2024 (**Annexure-4**) with regard to lands in Sy.No.260/1 and 265/1 of Ameenpur Village and Mandal, wherein it is reported that, as per Khasra Pahani 1954-55 (**Annexure-5**), the lands in Sy.No.260 and 265 of Ameenpur Village are Patta Land.
- 7) It is respectfully submitted that, earlier PN was published to the Peddacheruvu Lake with lake Id. No. 1200/34 pertaining to Ameenpur Village and Mandal on: 20.03.2017 showing the Full Tank Level (FTL) as 453.459 gts. Further it is submit that, Joint Survey of Pedda cheruvu was conducted by the revenue department and Irrigation department in the month of December, 2024 and demarcated the Peddacheruvu Lake with due verification and certification by the irrigation and Revenue Department, the lake map was prepared showing the Full tank Level (FTL) and Buffer Zones showing Lat-long co-ordinates. Further, the effected survey number wise details in Full Tank Level (FTL) boundaries to an extent of Ac. **441.33 gts** & buffer Zone to an extent of Ac. **55.27 Gts** and accordingly Preliminary Notification proposals prepared and submitted to the HMDA authority for further necessary action.

Sl.No	Sy.No	Area effected under FTL	Area effected under Buffer Zone	Remarks
1	119	0-30	0-21	Patta
2	120	6-33	1-27	Patta


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3	121	2-14	0-20	Patta
4	122	3-06	0-10	Patta
5	123	0	0-24	11-15 Patta and 0-1 govt
6	124	0	0-35	Patta
7	140	3-14	1-36	Patta
8	141	2-24	1-23	Patta
9	142	0-18	1-13	Patta
10	143	2-39	2-24	Patta
11	144	2-30	1-17	Patta
12	145	12-34	0-18	Patta
13	146	5-05	0	Patta
14	147	3-17	0	Patta
15	148	2-38	0	Patta
16	149	13-17	0	Patta
17	150	3-06	0-01	Patta
18	151	13-16	4-13	Parampogu
19	174	5-05	1-14	Patta
20	175	2-25	0-27	Patta
21	176	5-00	1-26	Patta
22	177	6-07	2-39	Patta
23	178	9-15	1-22	Patta
24	179	0-13	1-19	Patta
25	180	0-36	0-30	Patta
26	181	1-26	0-05	Patta
27	182	0-27	0	Patta
28	183	1-35	0	Patta
29	184	1-36	0	Patta


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30	185	19-21	0	Patta
31	188	1-10	0	Patta
32	191	0-05	1-05	Patta
33	192	11-31	2-03	Patta
34	193	6-26	3-07	Patta
35	194	9-07	0	Patta
36	195	2-23	0	Patta
37	196	8-14	2-29	Parampogu
38	197	14-23	0	Patta
39	199	0-16	0-16	Patta
40	200	16-15	0	Patta
41	201	7-21	0	Patta
42	202	3-30	0	Patta
43	203	2-35	0	Patta
44	204	2-02	0	Patta
45	205	1-39	0	Patta
46	206	2-05	0	Patta
47	207	1-16	0	Patta
48	208	1-05	0	Patta
49	209	8-27	0	Patta
50	210	1-33	0	Patta
51	211	1-30	0	Patta
52	212	13-24	0	Patta
53	213	1-17	0	Patta
54	214	0-30	0	Patta
55	215	10-37	0	Patta
56	216	1-14	0	Patta


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57	217	0-36	0	Patta
58	218	1-16	0	Patta
59	219	1-13	0	Patta
60	220	2-29	0	Patta
61	221	0-17	0	Patta
62	222	0-39	0	Patta
63	223	2-08	0	Patta
64	224	3-03	0	Patta
65	225	2-09	0	Patta
66	226	8-00	0	Patta
67	227	1-12	0	Patta
68	228	2-20	0	Patta
69	229	1-39	0	Kharizkhata
70	230	3-10	0	patta
71	231	93-18	0	Shikam
72	320	1-26	0	Patta
73	321	7-39	0	Kothacheruvu shikam
74	322	0-28	0-06	Patta
75	323	9-01	5-19	Patta
76	324	5-34	2-31	Patta
77	325	4-17	1-16	Patta
78	327	5-04	1-24	Patta
79	328	5-11	2-13	Patta
80	329	0-34	2-25	Patta
81	331	0-10	1-05	Patta
82	334	3-39	1-04	Patta


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83	343	2-05	0-35	Govt
Total area		441-33	55-27	

- 8) Further it is respectfully submit that the Environmental Engineer, T.G. PCB, Regional Office-1, Sangareddy has submitted report (Dt: 27.01.2025) that the Board is regularly monitoring the ater quality in Ameenpur Lake under National Water Monitoring Programme and the latest samples were collected in November 2024. As per the analysis report, the water quality is falling under Class-D of CPCB water quality criteria i.e., suitable for propagation of wildlife and fisheries. The Analysis report is shown as follows:

S. No.	Parameter	Units	Results of Nov'24		Results of Dec'24	
			D/s	U/s	D/s	U/s
1	PH		7.84	8.51	8.34	8.59
2	E. Conductivity	µmhos/cm	1191	1068	1300	1269
3	Total Suspended Solid (TSS)	mg/L	15	13	12	10
4	Total Dissolved Solids (TDS)	mg/L	716	659	756	742
5	Chemical Oxygen Demand (COD)	mg/L	31	28	32	27
6	Biological Oxygen (OD)	mg/L	3.3	3.1	3.5	3.2
7	Dissoved Oxygen(DO)	mg/L	6.4	6.7	6.2	6.8
8	Total Alkalinity asCaCO ₃	mg/L	244	216	272	248
9	Total Hardness as CaCO ₃	mg/L	368	312	404	352
10	Calcium as Ca ²⁺	mg/L	78	67	84	75
11	Magnesium as Mg ²⁺	mg/L	42	35	47	40
12	Chlorides as Cl ⁻	mg/L	192	152	214	196
13	Sulphates as SO ₄ - 2	mg/L	39	31	43	37
14	Nitrate as NO ₃ ⁻	mg/L	32	25	38	29
15	Sodium as Na ⁺	mg/L	60	53	71	64
16	Potasium as K ⁺	mg/L	7	6	8	7



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17	Fluorided as F-	mg/L	0.22	0.18	0.26	0.21
18	Percent sodium (%Na)	% (Meq/L)	25.61	26.41	27.06	27.70
19	Sodium Absorption Ratio (SAR)	Meq/L	1.36	1.30	1.53	1.48
20	Total Coliform	MPN/100ml	70	49	63	58
21	Fecal Coliform	MPN/100ml	5.5	3.7	5.6	4.0
22	Free Ammonia	mg/L	BDL	BDL	BDL	BDL
23	Boron	mg/L	BDL	BDL	BDL	BDL
Class of water body as per CPCB water Quality Criteria			"D"	"D"	"D"	"D"
Note: U/s - Upstream of Ameenpur Lake] D/s - Downstream of Ameenpur lake BDL - Below Detectable Limit						

- 9) Regarding the Industry i.e., M/s Hindustan Coca Cola located upstream of the lake, the Board has stated that it is regularly monitoring the industry and issuing directions if any violations is observed. The Board also collected samples from the drain in front of the industry on 29.11.2024 & 24.12.2024 and analysis reports are as follows.

S. No.	Parameter	Samples from the drain in front of the industry	
		Nov'24	Dec'24
1	pH	6.83	8.09
2	Total Suspended Solids (TSS)	37 mg/l	30 mg/l
3	Total Dissolved Solids (TDS)	1104 mg/l	1169 mg/l
4	Chemical Oxygen Demand (COD)	112 mg/l	104 mg/l
5	Biological Oxygen Demand (BOD)	17 mg/l	16 mg/l
6	Oil & Grease	BDL	BDL

As per the above analysis reports, it is to submit that the drain contains untreated sewerage water joining from the upstream colonies


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- 10) The PCB had also stated that it has collected samples from the drains/feeder channels joining the lake from the upstream colonies which mostly carries untreated sewerage from colonies and flood water after rainy season and being monitored regularly. The results are as follows.

S. No.	Parameter	Drain-A		Drain-B		Drain-C	
		Nov'24	Dec'24	Nov'24	Dec'24	Nov'24	Dec'24
1	pH	7.02	8.12	6.68	8.32	7.04	7.86
2	Total Suspended Solids (TSS)	28	25	46	28	35	32
3	Total Dissolved Solids (TDS)	1119	1372	1558	1670	1174	1068
4	Chemical Oxygen Demand (COD)	96	88	192	180	176	168
5	Biological Oxygen Demand (BOD)	15	13	28	26	24	23
6	Oil & Grease	BDL	BDL	BDL	BDL	BDL	BDL

Note:

Drain A- Sample collected from drain beside to Himani Springs, near Miyapur, Vediri TWP, Ameenpur which is joining Ameenpur Lake

Drain B - Sample Collected from drain joining Ameenpur lake from Ganesh nagar and partly from Srivani Nagar Colony

Drain C - Sample collected from drain joining Ameenpur lake from Sri Anurag colony

All values are expressed in mg/l except pH

- 11) Further it is submitted that the monitoring reports indicate that the class of water body as per CPCB water classification is classified as Class-D i.e., Propagation of wild life and fisheries.

Place: Sangareddy

Date: 07.03.2025.


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**JOINT INSPECTION REPORT OF EXECUTIVE ENGINEER, IRRIGATION DIVISION-1,
SANGAREDDY AND REVENUE DIVISIONAL OFFICER, SANGAREDDY.**

Officers Present:

Date of inspection: 20 -10-2022.

1. D. Ramaswamy, Deputy Executive Engineer, Irrigation Sub Division No.5, Patancheru.
2. B. Vijay Kumar, Tahsildar, Ameenpur Mandal.
3. M.B.P. Prasad, Asst Executive Engineer, Ameenpur section.
4. C. Yadaiah, Surveyor, Ameenpur Mandal.

Sub :- HMDA - NOC- Sangareddy District -Ameenpur(M)- Ameenpur(V)- Request to issue NOC to obtain Layout Approval/High Rise Building construction from HMDA, Hyderabad in lands in Sy.No.235 to 247, 251 to 264,266,267,287 & 295 Extent Ac.19.0850Gts situated at Ameenpur(V), Ameenpur(M) -Request to enquire and furnish comprehensive report along with Map-Furnishing of Report- Reg.

- Ref :-**
1. District Collector Sangareddy Lr.No.D1/3162/2022-1 Dated: 14.10.2022.
 2. A/o M/s Aaditri Properties Pvt Ltd., & others Represented by AluriNageswara Rao R/o. Ameenpur Village & Mandal, dated: 15.09.2022.

With reference to the subject cited above, we have conducted joint inspection of the site along with the field officers to verify whether the subject land in Sy. No.235 to 247, 251 to 264, 266, 267, 287 & 295 total Extent Ac.19.0850 Gts situated at Ameenpur(V) of Ameenpur (M)of Sangareddy District is getting affected under water body, buffer zone or not etc.

During the joint Inspection, the Mandal surveyor demarcated the subject the subject land boundaries and upon demarcation, the following observations are made.

1. The applicant land is located on downstream of Peddacheruvu of Ameenpur Village and adjacent to the bund of the Peddacheruvu lake. As per the guidelines of the Chief Engineer, Minor Irrigation (T), Hyderabad issued vide Memo No. DCE-II/OT1/SO3/73/NOC/OFMK Emp Assn 2014-1 Dt:24.04.2014 for the lands falling in the vicinity of tank Bunds a buffer of 10.0 m has to be left from the toe of the bund for movement of Inspection Vehicles for the bunds more than 3.40 m height. Accordingly, upon survey, it is found that some part of the applicant's land in Sy. Nos 239 & 240 is affected under the buffer of 10.0 m to be left from the toe of the bund since the height of the bund is more than 3.40 m and the same is marked in the location sketch map.
2. Further, an Irrigation channel of Peddacheruvu lake of width about 1.2 m is observed traversing from east to west direction along the boundary of Sy. No.235 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m, as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt: 07.04.2012.

3. Further, another Irrigation channel of Peddacheruwa lake of width about 1.2 m is observed also traversing from east to west direction along the boundary of Sy. No.237, 236, 235 & 287 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012.
4. On further inspection, another Irrigation Channel of width about 2.0 m is observed on the southeast side traversing through Sy. No's:247 in the applicant's land and some part of the applicant land is found to be affected under the channel and its Buffer Zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012.
5. Further apart from the above there is no other waterbody affecting over the applicants land.

During the joint inspection there are no claims and objections received from adjacent pattadars regarding these lands. The details of applicant land in Sy. No. 235 to 247, 251 to 264, 266, 267, 287 & 295 total Extent Ac.19.0850 Gtssituated at Ameenpur (V) of Ameenpur (M) and extent affected are marked in the revenue sketch map and the same are as tabulated below.

SL.N O	SY.N O	Total Extent of the Land (Ac.- Gts)	Applica nt land extent (Ac.- Gts)	Applicant land extent affected under the Bund of the Tank (Ac.-Gts)	Applicant land extent affected under Bund Buffer-of the Tank (10.0) M (Ac.-Gts)	Applicant land extent affected under Irrigation Channel-1 (1.2) M (Ac.-Gts)	Applicant land affected under Buffer(2.0m) of Irrigation Channel-1 (Ac.-Gts)	Applicant Land Extent affected under Irrigation Channel-2 (1.2m) (Ac.- Gts)	Applicant Land Extent affected under Buffer (2.0m) of Irrigation Channel-2 (Ac.-Gts)	Applicant Land Extent affected under Irrigation Channel-3 (2.0m) (Ac.- Gts)	Applicant Land Extent affected under Buffer (2.0) of Irrigation Channel-3 (Ac.-Gts)	Applicant Balance Land Extent (Ac.- Gts)
1	235	1-03	1-03	Nil	Nil	0-01	0-02	0-00.50	0-02	Nil	Nil	0-37.50
2	236	1-02	0-26	Nil	Nil	Nil	Nil	0-01	0-01.50	Nil	Nil	0-23.50
3	237	1-07	1-07	Nil	Nil	Nil	Nil	0-00.50	0-01.50	Nil	Nil	1-05
4	238	0-30	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
5	239	0-16	0-16	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-15.75
6	240	0-23	0-23	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-22.75
7	241	1-23	1-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-23
8	242	0-08	0-08	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-08
9	243	0-29	0-29	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29
10	244	0-15	0-15	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-15
11	245	0-17	0-17	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17
12	246	0-13	0-13	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-13
13	247	0-32	0-32	Nil	Nil	Nil	Nil	Nil	Nil	0-00.25	0-00.50	0-31.25

14	251	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
15	252	0-12	0-12	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12
16	253	0-17	0-17	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17
17	254	0-12	0-12	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12
18	255	0-21	0-21	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-21
19	256	0-19	0-19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-19
20	257	0-28	0-28	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-28
21	258	0-11	0-11	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11
22	259	0-29	0-29	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29
23	260	0-11	0-11	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11
24	261	0-10	0-10	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-10
25	262	1-16	1-14.50	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-14.50
26	263	0-34	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
27	264	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
28	266	0-27	0-27	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-27
29	267	0-23	0-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-23
30	287	0-38	0-28	Nil	Nil	Nil	Nil	0-01	0-02.25	Nil	Nil	0-24.75
31	295	0-33	0-02	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-02
Total			19-08.50		0-00.50	0-01	0-02	0-03	0-07.25	0-00.25	0-00.50	18-34

Therefore, it is hereby recommended for issue of No-Objection certificate in favour of the applicant for the balance land to the clear extent of Ac. 18-34 Gts in Sy. No. 235 to 247, 251 to 264, 266, 267, 287 & 295 situated at Ameenpur (V) of Ameenpur (M) of Sangareddy District which is free from waterbody/ Streams as per the conditions laid down under G.O.Ms No.168 of MA&UD Dated: 07-04-2012.


Executive Engineer, I& CADD
Division No.1 Sangareddy


Revenue Divisional officer
Sangareddy

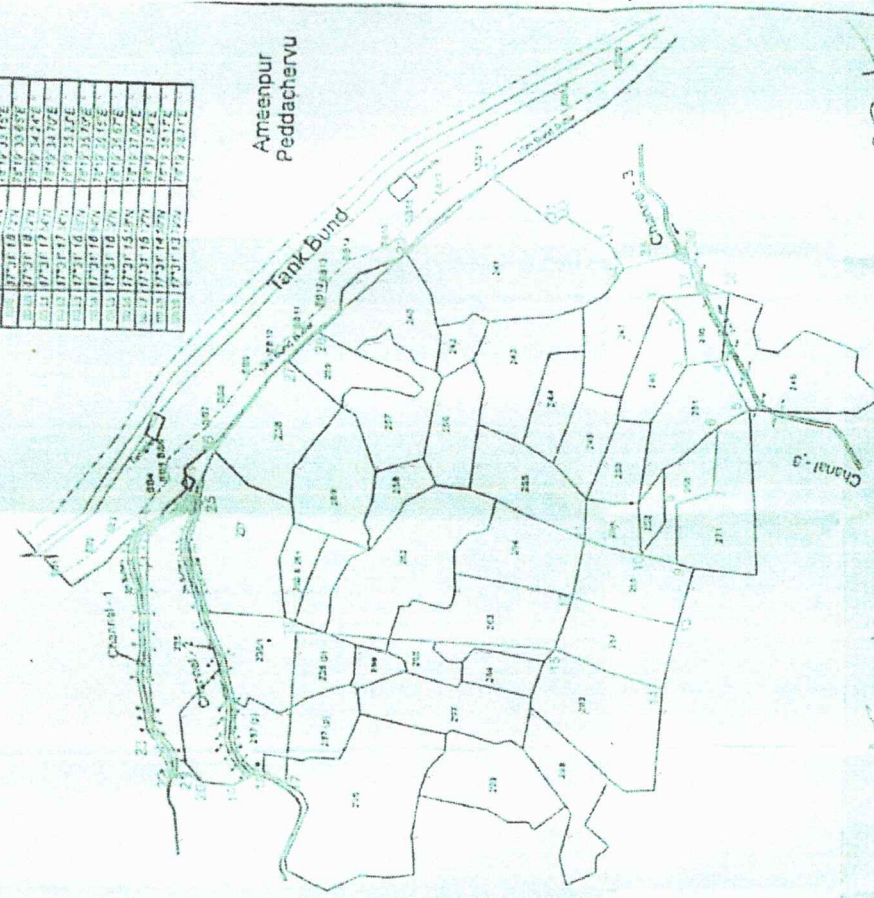
-2/-

LOCATION SKETCH MAP THE Sy.No. 235 TO 247, 251 TO 264, 266, 267, 267 & 295 OF AMEENPUR (V) & (M) SANGAREDDY DIST. SCALE : 7960 (8" = 1 MI)

Plot No	Area	Latitude
1	77' 21.21"	17° 21' 21.21"
2	17' 31.21"	17° 31' 21.21"
3	17' 31.21"	17° 31' 21.21"
4	17' 31.21"	17° 31' 21.21"
5	17' 31.21"	17° 31' 21.21"
6	17' 31.21"	17° 31' 21.21"
7	17' 31.21"	17° 31' 21.21"
8	17' 31.21"	17° 31' 21.21"
9	17' 31.21"	17° 31' 21.21"
10	17' 31.21"	17° 31' 21.21"
11	17' 31.21"	17° 31' 21.21"
12	17' 31.21"	17° 31' 21.21"
13	17' 31.21"	17° 31' 21.21"
14	17' 31.21"	17° 31' 21.21"
15	17' 31.21"	17° 31' 21.21"
16	17' 31.21"	17° 31' 21.21"
17	17' 31.21"	17° 31' 21.21"
18	17' 31.21"	17° 31' 21.21"
19	17' 31.21"	17° 31' 21.21"
20	17' 31.21"	17° 31' 21.21"
21	17' 31.21"	17° 31' 21.21"
22	17' 31.21"	17° 31' 21.21"
23	17' 31.21"	17° 31' 21.21"
24	17' 31.21"	17° 31' 21.21"
25	17' 31.21"	17° 31' 21.21"
26	17' 31.21"	17° 31' 21.21"
27	17' 31.21"	17° 31' 21.21"
28	17' 31.21"	17° 31' 21.21"
29	17' 31.21"	17° 31' 21.21"
30	17' 31.21"	17° 31' 21.21"
31	17' 31.21"	17° 31' 21.21"
32	17' 31.21"	17° 31' 21.21"
33	17' 31.21"	17° 31' 21.21"
34	17' 31.21"	17° 31' 21.21"
35	17' 31.21"	17° 31' 21.21"
36	17' 31.21"	17° 31' 21.21"
37	17' 31.21"	17° 31' 21.21"
38	17' 31.21"	17° 31' 21.21"
39	17' 31.21"	17° 31' 21.21"
40	17' 31.21"	17° 31' 21.21"
41	17' 31.21"	17° 31' 21.21"
42	17' 31.21"	17° 31' 21.21"
43	17' 31.21"	17° 31' 21.21"
44	17' 31.21"	17° 31' 21.21"
45	17' 31.21"	17° 31' 21.21"
46	17' 31.21"	17° 31' 21.21"
47	17' 31.21"	17° 31' 21.21"
48	17' 31.21"	17° 31' 21.21"
49	17' 31.21"	17° 31' 21.21"
50	17' 31.21"	17° 31' 21.21"

Geo Coords of the Bound Bottom

Ameenpur Peddachervu



By Executive Engineer, Irrigation Sub-Division No 1, Sangareddy District.

By M. S. Ramesh Babu, Assistant Engineer, Irrigation Sub-Division No 1, Sangareddy District.

By M. S. Ramesh Babu, Assistant Engineer, Irrigation Sub-Division No 1, Sangareddy District.

Sl. No.	Owner Name	Area (Cents)	Area (Acres)	Latitude	Longitude
1
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3
4
5
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Sl. No.	Owner Name	Area (Cents)	Area (Acres)	Latitude	Longitude	Remarks
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**JOINT INSPECTION REPORT OF EXECUTIVE ENGINEER, IRRIGATION
DIVISION-1, SANGAREDDY AND REVENUE DIVISIONAL OFFICER,
SANGAREDDY.**

Officers Present.

Date of inspection: 14-07-2023.

1. D. Ramaswamy, Deputy Executive Engineer, Irrigation Sub Division No.5, Patancheru.
2. P.Dasharath, Tahsildar, Ameenpur Mandal.
3. M.B.P. Prasad, Asst Executive Engineer, Ameenpur section.
4. K.Siddulu, Surveyor, Ameenpur Mandal.

Sub : HMDA - Plg. Dept. - Approval of Residential Multi-storied apartment Permission (MSB) 10 blocks and separate amenities block consisting of AMENITIES (BUILDING) (3 Cellar + 1 Ground + 3 upper floors) TOWER (H AND I) (1 Still + 39 upper floors) TOWER (H AND I) (1 Still + 39 upper floors) TOWER (F AND G) (1 Still + 39 upper floors) TOWER (F AND G) (1 Still + 39 upper floors) TOWER (E AND J) (1 Still + 39 upper floors) TOWER (E AND J) (1 Still + 39 upper floors) TOWER (C AND D) (1 Still + 39 upper floors) TOWER (C AND D) (1 Still + 39 upper floors) TOWER (A AND B) (1 Still + 39 upper floors) TOWER (A AND B) (1 Still + 39 upper floors) Floors in Plot No's Open Land Sy. No's. 235/P, 236/2, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 266/P and of Ameenpur Village, Ameenpur Mandal Sangareddy District to an extent of 6-1,16-1.81 Sq. mts applied by M/s AADITRI PROPERTIES PVT LTD Rep. by Sri. ALURI NAGESWARA RAO AND OTHERS - Request to enquire and furnish reconfirmation report-Furnishing of Reconfirmation Report - Reg.

- Ref** :-
1. District Collector Sangareddy Lr.No.D1/3162/2022-1 Dated: 12.07.2023.
 2. HMDA Planning File No. 005759/BP/HMDA/1240/SKP/2023 Dt. 20.06.2023.

With reference to the subject cited above, we have conducted joint inspection as per the reference 1st cited for reconfirmation of the NOC issued in respect of the subject lands along with the field officers to verify whether the subject land in Sy. No. 235 to 247, 251 to 264, 266, 267, 287 & 295 total extent Ac. 19.0850 Gts situated at Ameenpur (V) of Ameenpur (M) of Sangareddy District is getting affected under water body, buffer zone or not etc.

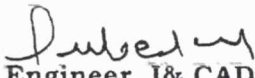
During the joint inspection, the Mandal surveyor demarcated the subject the subject land boundaries and upon demarcation, the following observations are made.

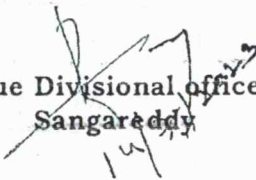
1. The applicant land is located on downstream of Peddacheruvu of Ameenpur Village and adjacent to the bund of the Peddacheruvu lake. As per the guidelines of the Chief Engineer, Minor Irrigation (T), Hyderabad issued vide Memo No. DCE II/OTI/SO3/73/NOC/OFMK Emp Area 2014 1 Dt:24.04.2014 for the lands falling in the vicinity of tank Bunds a buffer of 10.0 m has to be left from the toe of the bund for movement of Inspection Vehicles for the bunds more than 3.40 m height. Accordingly, upon survey, it is found that some part of the applicant's land in Sy. Nos 239 & 240 is affected under the buffer of 10.0 m to be left from the toe of the bund since the height of the bund is more than 3.40 m and the same is marked in the location sketch map. The details of the affected area under the bund buffer as marked in the location sketch are verified with ground condition and found to be correct.
2. Further, an Irrigation channel of Peddacheruvu lake of width about 1.2 m is observed traversing from east to west direction along the boundary of Sy. No.235 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m, as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt: 07.04.2012. The details of the affected area under the channel and buffer zone as marked in the location sketch are verified with ground condition and found to be correct.
3. Further, another Irrigation channel of Peddacheruvu lake of width about 1.2 m is observed also traversing from east to west direction along the boundary of Sy. No.237, 236, 235 & 287 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012. The details of the affected area under the channel and buffer zone as marked in the location sketch are verified with the ground condition and found to be correct.
4. On further inspection, another Irrigation Channel of width about 2.0 m is observed on the southeast side traversing through Sy. No's:247 in the applicant's land and some part of the applicant land is found to be affected under the channel and its Buffer Zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012. The details of the affected area under the channel and buffer zone as marked in the location sketch are verified in the ground and found to be correct.

The details of the applicant land bearing in Sy. No's: 235 to 247, 251 To 264, 266,267 287 & 295 total Extent Ac: 19-08.50 Gts situated at Ameenpur (V) as per the location map are verified by the joint inspection team and are as tabulated below:

25	262	1-16	1-14.50	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1 14.50
26	263	0-34	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
27	264	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
28	266	0-27	0-27	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-27
29	267	0-23	0-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-23
30	287	0-38	0-28	Nil	Nil	Nil	Nil	0-01	0-02.25	Nil	Nil	0-24.75
31	295	0-33	0-02	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-02
Total			19-08.50		0-00.50	0-01	0-02	0-03	0-07.25	0-00.25	0-00.50	18-34

Therefore, it is hereby recommended for reconfirmation regarding the issue of the No-Objection certificate in favour of the applicant for the balance land to the clear extent of Ac. 18-34 Gts in Sy. No. 235 to 247, 251 to 264, 266, 267, 287 & 295 situated at Amcenpur (V) of Amcenpur (M) of Sangareddy District which is free from waterbody/ Streams as per the conditions laid down under G.O.Ms No.168 of MA&UD Dated: 07-04-2012.


Executive Engineer, I& CADD
Division No.1 Sangareddy


Revenue Divisional officer
Sangareddy



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
Swarna Jayanthi Complex, 4th floor, West Wing
Ameerpet, Hyderabad - 500 038.

PLANNING DEPARTMENT

File No.005759/BP/HMDA/1240/SKP/2023

Dt:14-09-2023

To
M/s. Aaditri Properties Pvt. Limited
Rep by Sri.Aluri Nageswara Rao & Others,
Pravritti Bhavan, H.No. 8-2-293/82/A/233,
2nd Floor Road No.36 Jubilee Hills,
Pillar No. 1610, Hyderabad 500033.



Sir,

Sub:- HMDA- Plg.Dept.- Approval of Multi-storied Residential apartments permission consisting of 9 Towers i.e., A, B, C, D, E, F, G,H & I each tower with 3 cellars + Stilt + 39 upper floors and separate amenities block consisting of 3 cellars + G + 4 upper floors in Sy. Nos. 235/P,236/2,237, 238, 239, 240, 241, 242, 243, 244, 245, 246,247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262/P, 263/P, 264, 266/P suited at Ameenpur Village & Mandal, Sanga Reddy District in an extent of **58871.90** SqMtrs- Plans Approved - Reg.

- Ref:-
1. Application of M/s. Aaditri Properties Pvt. Limited Dt. 28.06.2023.
 2. Minutes of High Rise Committee Meeting Dt. 10.07.2023
 3. Note Orders of Metropolitan Commissioner, HMDA 12.07.2023.
 4. This Office Lr.No. 005759/BP/HMDA/1240/SKP/2023 Dt. 12.07.2023.
 5. Application of M/s. Aaditri Properties Pvt. Limited Rep by Sri.Aluri Nageswara Rao & Others, Dt.17.08.2023 paid DC, PC & Other charges submitted post dated cheques and Relevant Documents.
 6. Proc. No. 00014/Plg/HMDA/2023 Dt. 11.09.2023.

- 1) The proposal submitted by you for approval of Multi-Storied Residential apartment permission consisting of 9 Towers i.e., A, B, C, D, E, F, G, H& I each tower with 3 cellars + Stilt + 39 upper floors and separate amenities block consisting of 3 cellars + G + 4 upper floors in Sy. Nos. 235/P,236/2,237, 238, 239, 240, 241, 242, 243, 244, 245, 246,247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262/P, 263/P, 264, 266/P suited at Ameenpur Village & Mandal, Sanga Reddy District in an extent of **58871.90** Sq Mtrs. The HMDAhas been examined with reference to the notified Master Plan and Building Rules and regulations and the Building permission is hereby issued subject to following conditions.

Permit No.	<u>005759/BP/HMDA/1240/SKP/2023 Dt.14.09.2023</u>
Owner/Applicant Address	M/s. Aaditri Properties Pvt. Limited Rep by Sri.Aluri Nageswara Rao & Others Pravritti Bhavan, H.No. 8-2-293/82/A/233, 2 nd Floor Road No.36 Jubilee Hills, Pillar No. 1610, Hyderabad 500033

- 2) Nature of construction:Approval of Multi-Storied Residential apartment permission consisting of 9 Towers i.e., A, B, C, D, E, F, G, H& I each tower with 3 cellars + Stilt + 39 upper floors and separate amenities block consisting of 3 cellars + G + 4 upper floors in Sy. Nos. 235/P,236/2,237, 238, 239, 240, 241, 242, 243, 244, 245, 246,247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262/P, 263/P, 264, 266/P suited at Ameenpur Village & Mandal, Sanga Reddy District in an extent of **58871.90** Sq Mtrs.

3) The followings amounts were paid to HMDA.

Sl. No.	Fees / Charges	Payable	Paid	Challan RTGS /
1	First Installment of Development and Capitalization Charge	Rs.2,92,18,944/-	Rs.2,92,18,944/-	Through RTGS DT. 01.08.2023
2	First Installment of City Level Infrastructure Impact Fee	Rs.3,03,43,540/-	Rs.3,03,43,540/-	Through RTGS DT. 01.08.2023
3	Fire Structure Infrastructure Development Fee	Rs.41,03,730/-	Rs.41,03,730/-	Through RTGS DT. 01.08.2023
4	Environmental Impact Fee	Rs.2,39,82,516/-	Rs.2,39,82,516/-	Govt Treasury Challan No.6301553793 Dt. 04.08.2023

4) The applicant has submitted the following postdated cheques towards DC & Other charges and City Level Infrastructure Impact Fees

DEVELOPMENT AND CAPITALIZATION CHARGES:

S.No	Cheque No	Cheque Date	Amount	Bank
1	000224	11-11-2023	1,58,10,343	Bank of Baroda Jubilee Hills Branch
2	000225	11-02-2024	1,58,10,343	Bank of Baroda Jubilee Hills Branch
3	000226	11-05-2024	1,58,10,343	Bank of Baroda Jubilee Hills Branch
4	000227	11-08-2024	1,58,10,343	Bank of Baroda Jubilee Hills Branch
5	000228	11-11-2024	1,58,10,343	Bank of Baroda Jubilee Hills Branch
6	000229	11-02-2025	1,58,10,343	Bank of Baroda Jubilee Hills Branch
7	000230	11-05-2025	1,58,10,343	Bank of Baroda Jubilee Hills Branch

CITY LEVEL INFRASTRUCTURE IMPACT FEE:

S.No	Cheque No	Cheque Date	Amount	Bank
1	000231	11-02-2024	3,03,43,540	Bank of Baroda Jubilee Hills Branch
2	000232	11-08-2024	3,03,43,540	Bank of Baroda Jubilee Hills Branch
3	000233	11-02-2025	3,03,43,540	Bank of Baroda Jubilee Hills Branch
4	000234	11-08-2025	3,03,43,540	Bank of Baroda Jubilee Hills Branch
5	000235	11-02-2026	3,03,43,540	Bank of Baroda Jubilee Hills Branch

5) The applicant has paid **Local Body charges** for an amount of Rs.4,43,85,431/- (Rupees Four Crores Forty-Three Lakhs Eighty Five Thousand Four Hundred Thirty One Only) to the **Commissioner Ameenpur Municipality** on 14-08-2023 through RTGS Ref. No. BARBR52023081400791560 to Bank Account Number: 279505500263, Bank: ICICI Bank, Mayuri Nagar, Rama Chandrapuram Branch, IFSC Code: ICIC0002795 and submitted confirmation letter from Commissioner, Ameenpur Municipality vide Lr.No. 1532/TPS/AM/2022 Dt. 16.08.2023.

6) The applicant paid **1% Labour Cess** of Rs.7,45,15,075/- vide Payment UTR No. BARBR52023080700970244, Dated: 07-08-2023 and submitted confirmation letter Dt. 09.08.2023

- 7) TS-b Pass Charges Rs. 50,000/- vide Payment UTR No. BARBP23214876776,
Dated: 02-08-2023
- 8) The applicant has submitted Regular 10% mortgage area in an extent of 52061.80 Sq.Mtrs vide Document No. 12037/2023 date. 03.08.2023 at joint Sub-Registrar Patancheru in favour of MC HMDA.
- 9) The applicant has submitted 5% Mortgaged area in an extent of 26676.65 Sq.Mtrs vide Document No. 12034/2023 date. 03.08.2023 at joint Sub-Registrar Patancheru in favour of MC HMDA availing facility for payment of City Level Impact Fees.
- 10) The applicant has submitted 5% Mortgaged area in an extent of 26771.13 Sq.Mtrs vide Document No. 12033/2023 date. 03.08.2023 at joint Sub-Registrar Patancheru in favour of MC HMDA availing facility for payment of DC, PC & Other charges
- 11) The applicant has submitted 5% Mortgaged area in an extent of 27591.64 Sq.Mtrs vide Document No. 12035/2023 date. 03.08.2023 at joint Sub-Registrar Patancheru in favour of MC HMDA. Towards NALA Conversions.
- 12) The applicant has submitted Gift deed Road effected area and Buffer area vide Document No. 12036/2023, dt. 03.08.2023 Road area (A+B) 7029.78 Sq.Mtrs and Nala & Buffer area 285.26 Sq.Mtrs. Total Gift Deed area 7315.04 Sq.Mtrs (or) 8748.78 Sq.Yds.
- 13) The building plans are valid for a period of **FIVE (5) YEARS** from the date of issue of permission letter as per latest amendment of Building rules 2012 vide G.O.Ms.No:62, dt. 21-03-2020.
- 14) With regard to water supply, drainage and sewerage disposal system to be provided / facilitated to the proposed building the Municipal Commissioner shall ensure the following.
- i. The location of water supply source & sewerage disposal source are located at appropriate distance within the site preferably at 100 feet distance so as to avoid contamination.
 - ii. The depth of the bore and sizes shall be limited to the minimum depth and size of existing nearby bore-well. Water shall be disinfected by adding hypo-solution to maintain 0.3 to 0.4 p.m of residual chlorine in the sump / overhead tanks.
 - iii. Where main Municipality drains exist in vicinity of site, insist on connecting the treated sewerage to main existing drain by laying a sewer pipe of diameter ranging from 200mm. to 300mm.
 - iv. In case where such Municipality drain exist, insist on connecting the treated sewerage overflow to a natural drain or nala with a sewer pipe of diameter 150mm.
 - v. Before allowing the overflow mentioned in (iii) & (iv) above ensure the sewerage of the proposed building is invariably 1st into a common septic tank constructed on as per ISI standard specification (ISI) Code No. 2470

of 1985 (Annexure - I) and constructed with a fixed contact bed, duly covered and ventilated for primary treatment. The Municipal Commissioner shall ensure that no effluent / drainage over flows on the road or public place.

- vi To prevent chokage of sewers / drains, the last inspection chamber within the site / premises shall be provided with safety pads / gates.
 - vii. The party should clean that septic tank periodically by themselves, and cart way the sludge, etc., to an unobjectionable place.
 - viii. All the above shall be supervised and inspected by the Municipal Commissioner concerned for compliance during the construction stage.
 - ix. Since eventually the public sewerage and water supply systems are expected to be systematically added / extended by the Hyderabad Metropolitan Water Supply & Sewerage Board to the outlying areas of Hyderabad, the proposed building owners shall pay proportionate pro-rata charges to Hyderabad Metropolitan Water Supply & Sewerage board for the above facilities as and when demanded by the Hyderabad Water Supply & Sewerage Board.
- 15) The Municipal Commissioner should ensure that the applicant undertakes to abide by the conditions, which may be imposed, in terms of G.O.Ms.No.168 MA, dt.07-04-2012.
- 16) The Municipal Commissioner should ensure that the proposed building / complex is constructed strictly as per the approved building plans and mandatory inspection shall be made at foundation stage, plinth level and first floor and subsequent floor level as required under G.O.Ms.No.168 MA, dt.07-04-2012 deviation, misuse or violations of minimum setbacks, common parking floor / stilt marking / violation and other balcony projections shall not be allowed.
- 17) The Municipal Commissioner shall ensure that all fire safety Requirements are compiled in accordance with the National Building Code, 2005.
- 18) The Municipal Commissioner shall allow the proposed building complex to be occupied used or otherwise let out etc., only after;
- (i) The proposed building is completed in accordance with the technically approved building plans;
 - (ii) After ensuring all the above conditions at (a) to (i) are complied.
 - (iii) After ensuring the conditions with regard to water supply and sewerage disposal system as mentioned in (d) above are complied to the satisfaction of the Municipal Commissioner.
 - (iv) After issuing a "Fit for Occupancy" certificate by the HMDA as required as required under Government Order No.168 MA, dt.07-04-2012.
- 19) The Municipal Commissioner shall ensure that the developer display a board at a prominent place at the site which shall show the plan and specify the conditions mentioned in this office letter, so as to facilitate public in the matter.
- 20) That the applicant is responsible for structural safety and the safety requirement in accordance with the National Building Code of 2005.
- 21) The applicant shall develop Rain Water harvesting structures in the site under reference as per plan enclosed.

- 22) That the applicant should erect temporary scheme to avoid spilling of materials outside the plot during construction to stop environmental pollution to ensure safety and security of the pedestrians and neighbors.
- 23) That the applicant shall made provisions for erection of Transformer and Garbage house with in the premises.
- 24) That the applicant / builder / constructor / developer shall not keep their construction materials / debris on public road.
- 25) That the applicant should ensure to submit a compliance report to HMDA soon after completion of first floor roof level and then all the roofs are laid so as to enable to permit him to proceed further by inspection of site by
- 26) It is also hereby ordered that the copy of approved plan as released by HMDA and local authority would be displayed at the construction site for public view.
- 27) That the construction should be made strictly in accordance with this sanctioned plan. If any modifications are necessary prior approval should be obtained.
- 28) That the applicant shall obtain clearance from T.S. Fire Services Dept. for the proposed complex under the provisions of T.S. Fire Services Act 1994 before coming for Occupancy Certificate.
- 29) This permission does not bar any public agency including HMDA to acquire the lands for public purpose as per law.

ADDITIONAL CONDITIONS:

- a) The Owner / Developers shall ensure the safety of construction workers.
- b) The Owner / Developers shall ensure a comprehensive insurance policy of construction workers for the duration of construction.
- c) The Owner / Developers shall temporarily house the construction workers on the site with proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.
- d) The Owner / Developers shall be responsible for the safety of construction workers.
- e) If in case above said conditions are not adhered; HMDA / Local Authority can withdraw the said permission.

The Owner / Developer shall be responsible to provide all necessary Fire Fighting installations as stipulated in National Building Code of India, 2005 like:

- 1) To provide one entry and one exit to the premises with a minimum width of 4.5 mtrs and height clearance of 5 mtrs.
- 2) Provide Fire resistant swing door for the collapsible lifts in all floors.
- 3) Provide Generator, as alternate source of electric supply.
- 4) Emergency Lighting in the corridor / common passages and stair cases.
- 5) Two numbers water type fire extinguishers for every 600 Sq.Mtrs of floor area with minimum of four numbers fire extinguishers per floor and 5 kgs.
- 6) DCP extinguishers minimum 2 Nos. at Generator and transformer area shall be provide as per I.S.I specification No.2190-1992.
- 7) Manually operated and alarm system in the entire buildings;
- 8) Separate Underground static water storage tank capacity of 25,000 lts Capacity.
- 9) Separate Terrace tank of 25,000 lits capacity for Residential Buildings.

- 10) Hose Reel, Down Comer.
- 11) Automatic Sprinkler system is to be provided if the basement area exceeds 200 Sq.mtrs.
- 12) Electrical wiring and installation shall be certified by the electrical engineers to ensure electrical fire safety:
- 13) Transformer shall be protected with 4 hours rating fire resistant constructions as per Rule 15 (c) of A.P Apartments (Promotion of construction and ownership) rules, 1987
- 14) To create a joint open spaces with the neighboring building / premises for maneuverability of fire vehicles. No parking or any constructions shall be made in setbacks area.

Other Conditions to be complied by Owner / Developer: -

- 1) The applicant shall follow the conditions mentioned in various NOCS issued by State Level Environmental Impact Assessment Authority (SEIAA) vide Lr.No. SEIAAEC No. EC23B039TG148656 Dated. 12.06.2023, Airport Authority of India and Fire Service Department.
- 2) The applicant has submitted Structural clearance certificate from JNTU vide letter No. JNTUH/BICS/PC-354/2023 Dt.16-08-2023.
- 3) The applicant has submitted Drainage/ Sewerage network plan and Undertaking for 10% of cellar area as per (13(c-xi) in G.O.M.S 168 M.A, dt.07-04-2012.
- 4) The applicant shall follow the conditions mentioned in the irrigation NOC & Collector NOC.
- 5) The applicant has submitted Bank guarantee for solar water heating and solar lighting with bank guarantee vide No. 0076NDDG00012524 Date.10.03.2023 towards Provision Solar Lighting System in the Building.
- 6) The applicant has submitted the undertaking as per G.O.Ms.No.168 MA, dt.07.04.2012 on Rs.100/- Non-Judicial stamp paper stating that, they will utilize 10% of cellar floor area for utilities and non-habitation purpose like A/C Plant room, Generator room, Sewerage Treatment Plant (STP), Electrical installations, Laundry etc., and not for other purposes.
- 7) The HMWS & SB and T.S. Transco are requested to not to provide the permanent connection till to produce the Occupancy Certificate from Sanctioning Authority.
- 8) The work of the building services like sanitation, plumbing, fire safety requirements lifts electrical installations and other utility services shall be executed under the planning, design and supervision of qualified and competent technical personnel.
- 9) The applicant shall provide refuse-chute along with proper garbage disposal systems.
- 10) For water supply the applicant should approach to HMWS & SB department for water supply for bulk supply or to provide water treatment plan.
- 11) If any cases are pending in court of law with regard to the site under reference and have adverse orders, the permission granted shall deem to withdrawn and cancelled.
- 12) The Rainwater harvesting from the roof tops may also be incorporated, to store water and also make special provisions for storm water drains.
- 13) The applicant shall provide the STP and the recycle water shall be utilized for gardening etc.
- 14) Sewage Treatment Plant (STP) Which shall bring Sewage and domestic discharge within the Prescribed Parameters. Further, such plans should duly provide for a

complete and comprehensive system of collection, transportation and disposal of municipal solid waste strictly in accordance with the solid waste Management Rule-2016.

- 15) The applicant / developer and structural Engineer and Architect are sole responsible if any loss of human life or any damage occurs while constructing the Residential Apartments and after in the site under reference
- 16) To comply the conditions laid down in the G.O.Ms.No.168 MA & UD, dt.07-04-2012, and their amendments from time to time.
- 17) The applicant shall follow the conditions mentioned by Airport Authority of India and Fire Service Department.
- 18) The HMDA resume the right to cancel the permission, if it is found that the permission is obtained by false statement or misinterpretation or suppression of any material facts or rule.
- 19) In any disputes litigation arises in future, regarding the ownership of a land, schedule of boundaries etc., the applicant shall responsible for the settlement of the same, HMDA or its employees shall not be part to any such disputes / litigations.
- 20) In case it is noticed that the open space and the internal circulation pattern are not maintained as per the approved plan, the Building Permission shall be deemed to be cancelled and the local body shall be authorized to take necessary action against the construction as per extant law.
- 21) The applicant shall construct the sump, septic tank and water harvesting pits as per the specifications.
- 22) The applicant should follow the conditions imposed by Fire Service in the provisional NOC.
- 23) If any deficiency is noticed in payment of fees in future same should be remitted by the applicant on demand by HMDA.
- 24) Submitted Irrigation NOC vide Lr.No.SE/IC/SRD/DSE/DEE1/TS4/2779, dt.15-10-2022. Obtained from Irrigation & Cad Department.
- 25) Submitted Joint Collector NOC Lr.No. D1/3162/2022, dt.21-12-2022, from Additional Collector, Sangareddy.
- 26) Submitted Irrigation Noc Re-confirmation Lr.No.SE/IC/SRD/DSE/DEE1/TS4/ 1822, dt. 20-07-2023, obtained from Irrigation & Cad Department.
- 27) Submitted Joint Collector Re-confirmation NOC Lr.No. D1/3162/2022, Dt.15-07-2023, obtained from Additional Collector, Sangareddy.
- 28) Applicant shall constructed the bridge as per the NOC from Irrigation and Collector NOC specifications before release of Occupancy Certificate.
- 29) Any conditions laid by the authority are applicable.

Yours faithfully,
Sd/-

for Metropolitan Commissioner
Planning Officer (DYR)

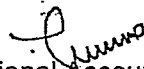
Encl:

1) Two sets of plans

Copy to:

The Municipal Commissioner Ameenpur Municipality for information.

//t.c.f.b.o://


Divisional Accounts Officer (NR)

OFFICE OF THE AMEENPUR MUNICIPALITY SANGAREDDY DISTRICT

From
Smt. A. Jyothi Reddy,
Municipal Commissioner,
Ameenpur Municipality.

To
The District Collector,
Sangareddy District.

Lr.No.AMC/ 10 /2024-25, Dated:24.01.2025

Sub: - Ameenpur Municipality – Hon'ble NGT, New Delhi - Sangareddy District - 'Suo Motu' Original Application No. 247 of 2024 (Earlier OA No. of 719 of 2024) based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024 -Report Submitted – Request Regarding.

- Ref:- 1) Lr.No.D1/2376/2024 Dt.26.11.2024 from District Collector Sangareddy.
2) Minutes of the District Level Lake Protection Company Dt.28.11.2024.
3) Lr.No.D1/2376/2024 Dt.06.01.2025 from District Collector Sangareddy.

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It is to submit that, the additional collector sangareddy had conducted a meeting to the officials of the District level lake protection community held on 28.11.2024 at 10.00Am in chamber of Additional collector local bodies and informed that the Hon'ble Delhi Registered a Suo motu Original Application No. 719 of 2024 based on the News item title "**Citizen Journalism Illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste**" and Hon'ble Tribunal transferred the case to the Hon'ble NGT, Chennai. And discussed about the certain Sy.Nos regarding the Aaditri Constructions are falls in the FTL of Ameenpur Pedda cheruvu lake.

It is to submit that, M/s Aaditri Properties Pvt Ltd Rep by Sri. Aluri Nageshwara Rao 7 others, submitted a building permission application in HMDA for a Multi-stored Residential apartment Building consisting of 9 Towers i.e., A, B, C, D, E, F, G, H & I each tower with 3 Cellars + Stilt + 39 upper floors in Plot no open place in Sy. No. 235/P, 236/2, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262/P, 263/P, 264, 266/P, of Ameenpur Municipality, Sangareddy District an Extent of 58871.90 Sq Mtrs.

Further irrigation authorities had issued NOC vide Letter No SE/IC/SRD/DSC/DEE 1/TS4/2779 dated:15/10/2022 has issued of the Superintending Engineer, I&CADD, Irrigation Circle Sangareddy,

Meanwhile, the M/s Aaditri Properties Pvt Ltd Rep by Sri. Aluri Nageshwara Rao & others has started an excavation work, then the one Sri. K Ravi Krishna and others started complaints on excavation works and they stated that, the work is taking place on kingfisher pond and sluices of Pedda Cheruvu of Ameenpur Municipality and Mandal Sangareddy District, further this office had stopped excavation work in subject land.

In this regard the re-joint inspection has conducted by the deputy executive engineer along with the Tahsildar Ameenpur Mandal, concerned executive engineer and mandal Surveyor Ameenpur to re-examine the subject land along with Revenue authorities on Dt: 07-07-2023 in Sy. No's 235 to 247,251 To 264,266,267, 287 & 295 for total Extent Ac: 19-08.50 Gts situated at Ameenpur (V) of Ameenpur (M) regarding re-verification of NOC with regard to the water body and the following observations are made.

1. The subject land is located on downstream of Pedda Cheruvu of Ameenpur village and upon survey, it is found that the applicant's land in Sy. no.237, 238, 239, 240 & 241 is adjacent to the bund of the lake on the downstream. As per the guidelines of the Chief Engineer, Minor Irrigation(T), Hyderabad issued vide Memo No DCE-11/OT1/503/73/NOC/OFMK Emp Assn 2014-1 dt:24.04.2014 for the bund height of more than 3.4 m a buffer zone of 10.0 m is applicable which is to be left from the toe of the bund meant for the movement of Inspection Vehicles and the same was marked in the location sketch map duly deducting the area affected under the bund buffer along with the NOC issued and in this regard some part of applicant land in Sy Nos. 239 and 240 are getting affected under the bund buffer and a buffer of 10 Mts is adopted as per the guidelines laid down by CE (MI). During the inspection, the bund buffer which is left from the toe of the bund is verified as marked in the location sketch map on the ground and found correct.

2 Further, an Irrigation channel of Peddacheru lake of width about 1.2 m is observed traversing from east to west direction along the boundary of Sy. No.235 of the applicant's land and some part of the applicant's land is found

affected by the Irrigation channel and its buffer zone of 2.0 m, as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012. The details of the affected area under the channel and buffer zone as marked in the location sketch and the deductions made are verified and found to be correct.

3 Further, another Irrigation channel of Peddacheru Lake of width about 1.2 m is observed traversing from east to west direction along the boundary of Sy. No.237, 236,235 & 287 of the applicant's land and some part of the applicant's land is found affected by the Irrigation channel and its buffer zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012. The details of the affected area under the channel and buffer zone as marked in the location sketch and the deductions made are verified and found to be correct.

4 On further inspection, another Irrigation Channel of width of about 2.0 m is observed on the southeast side traversing through Sy. No's:247 in the applicant's land and some part of the applicant's land is found affected under the channel and its Buffer Zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012. The details of the affected area under the channel and buffer zone as marked in the location sketch and the deductions made are verified and found to be correct.

Further stated that, the Executive Engineer, has inspected the site accompanied by Dy Executive Engineer and Concerned Assistant Executive Engineer on re-examining the correctness of NOC issued with the ground conditions in the light of the directions of HMDA and found no deviations. During inspection it is found that Irrigation canals are present as earlier and no damages are made. Further, the bund buffer of 10.0 m is maintained and no encroachments are noticed and re-conformed the NO-Objection certificate issued in favour of the applicant balance land Ac 18-34 Gts in aforesaid survey numbers situated at Ameenpur (V) of Ameenpur (M) which is free from water body/Streams/canals as per the conditions laid down in G.O. Ms. No.168 of MA&UD Dept, dated:07-04-2012 and requested to the metropolitan commissioner HMDA vide Lr. No. SE/IC/SRD/DSC/DEE 1/TS 4/1822,

dated:20/ 07/2023 of the Superintending Engineer, Irrigation Circle Sangareddy to take necessary action in the matter on above stated conditions.

Further it is to submit that, The Commissioner HMDA had approved the Multi-stored Residential apartment Building vide file No.005759/BP/HMDA/1240/SKP/2023, Dt. 14.09.2023 to M/s Aaditri Properties Pvt Ltd Rep by Sri. Aluri Nageshwara Rao & others consisting of 9 Towers i.e., A, B, C, D, E, F, G, H & I each tower with 3 Cellars + Stilt + 39 upper floors an Extent of 58871.90 Sq Mtrs, in Plot no open place in Sy. No. 235/P, 236/2, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262/P, 263/P, 264, 266/P, of Ameenpur Municipality, Sangareddy District.

Further it is to noticed that, M/s Aaditri Properties Pvt Ltd Rep by Sri. Aluri Nageshwara Rao & others has stated construction work on subject site, if any violations against sanctioned permission are found on site, further action will be taken as per MA 2019.

Further it is to submit that, this office addressed a IR.No.MCA/E/21/2024-25 Dt.04-11-2024 to the district collector sangareddy and it is submitted that, The Govt has sanctioned the work for construction of STP (Sewerage Treatment Plant) with an amount of 116.08 Crores at Ameenpur Pedda Cheruvu and tender work is in progress, meanwhile for diversion of these sewage pipe lines to the nearest STP at Chandanagar is prepared for 5 Kms with 900mm Dia RCC pipeline with an estimate amount of Rs.15 Crores and is under administrative sanction, the work will be grounded within a short time.

Therefore, This is to submit that, the under signed fully aware of Environmental Protection Act 1990, Water Act (prevention and control of pollution) 1974 and time to time delivered orders of National Green Tribunal(NGT) regarding environmental protection and water body conservation.

Submitted for your kind information and necessary action.


COMMISSIONER
AMEENPUR MUNICIPALITY


Copy to Additional Collector Local Bodies Sangareddy for kind information.

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ANNEXURE - 4

GOVERNMENT OF TELANGANA
OFFICE OF THE TAHSILDR, AMEENPUR MANDAL, SANGAREDDY DSITRICT

Lr. No.B/3886/2024

Dt.21-10-2024

To
The District Collector,
Sangareddy.

Madam,

Sub:-Hon'ble NGT, New Delhi- Sangareddy District-Suo Motu Original Application No.719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur lake in Sangareddy led to pollution from industrial waste" appearing in News Mter dated 09.05.2024-requested to take necessary action- OA is transferred to the Southern Zonal Bench, Chennai-listed on 11.09.2024-Orders passed by the Hon'ble NGT, Chennai Case Posted on 06.11.2024-Directed to furnish the detailed report - Report submitted-Reg.

24 OCT 2024

Ref: - The District Collector, Sangareddy Lr.No.D1/2376/2024-3
dt.18.10.2024.

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I invite kind attention to the reference cited, wherein the District Collector, Sangareddy informed that the Telangana Pollution Control Board, Hyderabad vide Lr.No.6/TGPCB/NGT-Delhi/legal/2024-27 dated 27.7.2024 has informed that the Hon'ble NGT, Delhi registered a Suo motu original Application No.719 of 2024 based on the News Meter dated 09.05.2024 further informed that the case was heard before the Hon'ble NGT Delhi on 03.07.2024 and the Hon'ble Tribunal transferred the case to the Honble NGT Chennai. This original application is registered suo-motu on the basis of the news item titled "Citizen Journalism illegal construction on Ameenpur lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.5.2024 wherein the matter relates to discharge of wastewater and illegal construction on the buffer zone of the Ameenpur lake in Hyderabad. As per the article, a real estate company called Aaditri properties /Aaditri housing Pvt Ltd has illegally started construction and excavation in survey numbers 235 to 247, 251 to

D1

No. 284
24/10/2024

264, 266 and 267 of Ameenpur village that fall under the FTL/Buffer zone and downstream of the Ameenpur lake. It also states that industrial waste water from Coca-Cola, Aurobindo Pharma and other industries waste water from coca-cola , Aurobindo Pharma and other industries and domestic waste water is being released into the lake resulting in huge chemical pollution and causing death of fish in the lake.

Further, the Hon'ble NGT (SZ) Chennai has Posted the matter on 06.11.2024. In this regard, the District Collector, Sangareddy has directed to furnish the detailed report regarding the classification of the above subject lands within a week i.e., 22.10.2024.

In this regard, it is submitted that, on verification of Revenue records, i.e., Khasra Pahani for the year 1954-55 , the Sy.No.231/1 to an extent of Ac 93-15 gts is recorded as Peddacheruvu shikam land.

As per Khasra -1953-1954 records,

Sl.No	Sy.No	Extent (Ac-Gts)	Classification
1	235	1-03	Patta
2	236	1-02	Patta
3	237	1-07	Patta
4	238	0-30	Patta
5	239	0-16	Patta
6	240	0-23	Patta
7	241	1-23	Patta
8	242	0-08	Patta
9	243	0-29	Patta
10	244	0-15	Patta
11	245	0-17	Patta
12	246	0-13	Patta
13	247	0-32	Patta
14	251	0-36	Patta

15	252	0-12	Patta
16	253	0-17	Patta
17	254	0-12	Patta
18	255	0-21	Patta
19	256	0-19	Patta
20	257	0-28	Patta
21	258	0-11	Patta
22	259	0-29	Patta
23	260	0-11	Patta
24	261	0-10	Patta
25	262	1-16	Patta
26	263	0-34	Patta
27	264	0-36	Patta
28	266	0-27	Patta
29	267	0-23	Patta
30	265	0-34	Patta

In this regard, a list of survey numbers falling in FTL/Buffer zone and map pertaining to Peddacheruvu lake, Ameenpur mandal and Khasra record is enclosed herewith for kind perusal.

This is for favor of kind information.

Yours faithfully

Encl: (As above)


Tahsildar,
Ameenpur Mandal

Copy submitted to the Revenue Divisional Officer, Sangareddy Division for favor of kind information

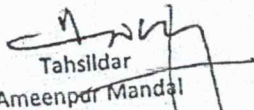
FTL/Buffer Zone		survey numbers falling in the FTL area and the Buffer zone as per the Revenue Records and Village Map						Ownership as per Revenue	Remarks
Sl.No.	Sy.No.	Village Name	Extent Effected in Acres						
			FTL		Buffer				
			Acres	Gts	Acres	Gts			
1	231	Ameenpur	93	18	0	0	shikam		
2	321	Ameenpur	7	39	0	0	shikam		
3	119	Ameenpur	1	32	0	0	patta		
4	120	Ameenpur	10	12	0	0	patta		
5	121	Ameenpur	2	35	0	0	patta		
6	122	Ameenpur	3	16	0	0	patta		
7	145	Ameenpur	15	32	0	0	patta		
8	146	Ameenpur	5	5	0	0	patta		
9	230	Ameenpur	3	10	0	0	patta		
10	147	Ameenpur	3	17	0	0	govt		
11	148	Ameenpur	2	38	0	0	patta		
12	149	Ameenpur	13	17	0	0	patta		
13	202	Ameenpur	3	30	0	0	patta		
14	203	Ameenpur	2	35	0	0	patta		
15	204	Ameenpur	2	2	0	0	patta		
16	205	Ameenpur	1	39	0	0	patta		
17	206	Ameenpur	2	5	0	0	patta		
18	207	Ameenpur	1	16	0	0	patta		
19	208	Ameenpur	1	5	0	0	govt		
20	209	Ameenpur	8	27	0	0	patta		
21	210	Ameenpur	1	33	0	0	patta		
22	211	Ameenpur	1	30	0	0	govt		
23	212	Ameenpur	13	24	0	0	patta		
24	213	Ameenpur	1	17	0	0	patta		
25	214	Ameenpur	0	30	0	0	patta		
26	215	Ameenpur	10	37	0	0	patta		
27	216	Ameenpur	1	14	0	0	patta		
28	217	Ameenpur	0	36	0	0	patta		
29	218	Ameenpur	1	16	0	0	patta		
30	219	Ameenpur	1	13	0	0	patta		
31	220	Ameenpur	2	29	0	0	patta		
32	221	Ameenpur	0	17	0	0	patta		
33	222	Ameenpur	0	39	0	0	patta		
34	223	Ameenpur	2	8	0	0	patta		
35	224	Ameenpur	3	3	0	0	patta		
36	225	Ameenpur	2	9	0	0	patta		
37	226	Ameenpur	8	0	0	0	patta		
38	227	Ameenpur	1	12	0	0	patta		
39	228	Ameenpur	2	20	0	0	govt		
40	229	Ameenpur	1	39	0	0	patta		
41	195	Ameenpur	2	23	0	0	patta		
42	197	Ameenpur	14	23	0	0	patta		
43	200	Ameenpur	16	15	0	0	govt		
44	201	Ameenpur	7	21	0	0	patta		
45	150	Ameenpur	3	23	0	0	patta		
46	199	Ameenpur	1	4	0	0	patta		
47	183	Ameenpur	1	35	0	0	patta		
48	184	Ameenpur	1	36	0	0	govt		
49	196	Ameenpur	3	33	2	36	patta		

50	192	Ameenpur	6	21	2	15	patta
51	193	Ameenpur	2	0	3	38	patta
52	323	Ameenpur	16	0	1	2	patta
53	322	Ameenpur	0	28	4	0	patta
54	329	Ameenpur	8	12	1	27	patta
55	324	Ameenpur	13	20	1	31	patta
56	198	Ameenpur	14	14	1	21	patta
57	185	Ameenpur	4	6	3	7	patta
58	181	Ameenpur	1	33	0	0	patta
59	176	Ameenpur	6	34	0	13	patta
60	175	Ameenpur	3	1	0	33	patta
61	151	Ameenpur	18	35	5	12	GAIRAN
62	164	Ameenpur	0	11	1	6	patta
63	142	Ameenpur	0	17	1	14	patta
64	143	Ameenpur	5	17	1	39	patta
65	144	Ameenpur	5	37	1	6	patta
66	141	Ameenpur	1	33	2	19	govt
67	140	Ameenpur	6	31	1	10	patta
68	125	Ameenpur	0	10	1	29	patta
69	124	Ameenpur	0	14	1	12	patta
70	123/1	Ameenpur	2	4	2	10	patta
71	118	Ameenpur	0	12	0	8	patta
72	182	Ameenpur	0	26	0	1	patta
73	328	Ameenpur	1	10	1	30	patta
74	174	Ameenpur	5	19	1	11	patta
75	152	Ameenpur	0	0	0	5	patta
76	179	Ameenpur	0	3	0	31	patta
77	177	Ameenpur	10	16	2	6	patta
78	331	Ameenpur	0	0	0	16	patta
79	178	Ameenpur	11	12	0	10	patta
80	194	Ameenpur	8	19	0	28	patta
81	327	Ameenpur	1	18	1	25	patta
82	325	Ameenpur	1	19	1	13	patta
83	173	Ameenpur	0	0	0	27	patta
84	343	Ameenpur	2	4	0	34	patta
85	180	Ameenpur	0	1	1	3	patta
86	170	Ameenpur	0	0	0	5	patta
87	171	Ameenpur	0	0	1	11	patta
88	112	Ameenpur	0	0	0	2	patta
89	138	Ameenpur	0	0	0	7	patta
		TOTAL	464	23	58	13	

ABSTRACT

Total FTL/shikam Area 464.23
Govt Land 138.09
Patta Land 326.14

Total Buffer Zone 58.13
Govt Land 7.31
Patta Land 50.22


Tahsildar
Ameenpur Mandal


NDO
Sangareddy Revenue Division



NOTES
 1. ALL LEVELS ARE IN METERS.
 2. 1:5000 SCALE THE DRAWING.

- LEGEND**
- FULL TANK LEVEL (FTL)
 - EXISTING FTL PILLAR
 - TEE LINE
 - GPS CONTROL POINTS
 - DURO TOP
 - BT ROAD
 - CART TRACK
 - ROCK / Boulders
 - CHURCH / TEMPLE / MOSQUE
 - TOMB / CHAVATRI / GRAVES
 - BORE WELL POINT
 - ELECTRICAL POLE
 - TRANSFORMER
 - HT TOWER
 - WATER SPREAD
 - WELL
 - BUILDINGS
 - COMPOUND WALL
 - INLET / OUTLET
 - TREE
 - CULVERT
 - DRAIN / STREAM
 - FENCING
 - RAILWAY TRACK
 - VILLAGE BOUNDARY
 - BUFFER ZONE 50M FROM FTL LINE

Lake Details:

1. WATER SPREAD AREA	191.68 Acres
2. AREA OF THE TANK UPTO FTL	454.57 Acres
3. WATER LEVEL	+559.600m
4. FULL TANK LEVEL (FTL)	+581.551m
5. FULL TANK LEVEL PERMETER	6574.58m
6. BUND LENGTH	1627.17m
7. DATE OF SURVEY	19-9-2013.

Client: HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

Project: SURVEY OF LAKES IN HMDA AREA

Title: CADASTRAL MAP OF PEDDA CHERUVU (ID-1200794) AMEENPUR (V) & (M), SANGAREDDY (D)

Consultants:

Scale:	1:10000
Prepared:	Toufique
Drawn:	E. Rajitha
Checked:	Toufique
Approved:	El. M. Anwarullah

saivee associates
 Surveyors & Consultants
 4-29/31/11a, 4th Floor, Hyderabad, India
 91-9848100000, 9848100000

Drp. No.: AMHD/CA/2010 - 120074

Scale No.: _____

Date: _____

Executive Engineer

Upadhyay

303 1 0-11 15-6-7
 15-6-7
 0-11

304 1 0-11 15-6-7
 15-6-7
 0-11

305 1 0-11 15-6-7
 15-6-7
 0-11

306 1 0-11 15-6-7
 15-6-7
 0-11

307 1 0-11 15-6-7
 15-6-7
 0-11

308 1 0-11 15-6-7
 15-6-7
 0-11

1-30 15-6-7
 15-6-7
 0-11

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//Translation from Telugu//1

307	260	1	0-11	7-8-0 6-69	BUCHAMMA GUNTALU	NALLA POLAM	PATTA	RANGAMMA KISTAREDDY	0-11	TANK	TWO CROPS	0-11	MALLA REDDY S/O SRIRAMREDDY	SON OF PATTADAR
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Phone: 9848129903, 9393022081
E-mail: srisiyamtranslations@gmail.com

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//Translation from Telugu//1

315	265	1	0-34	21-0-0	18-0-0	CHOWDARI KADI	NALLA POLAM	PATTA	RANGAMMA KISTAREDDY	E	0-2	0-32	TANK	TWO CROPS	0-32	-	-	MALLA REDDY S/O SRIRAMREDDY	SON OF PATTADAR
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